## GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3995 ANSWERED ON:31.07.2009 REVIEW OF LEGISLATION Dharmshi Shri Babar Gajanan

## Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes Gender Budgeting Manuals;
- (b) if so, the details and the objectives thereof;
- (c) whether the Government has any proposal to review all existing legislations for the welfare of women and children.
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to achieve legal equality of women in all spheres?

## **Answer**

## THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) The `Gender Budgeting Handbook. For Government of India Ministries and Departments` and `Gender Budgeting Manual for Trainers of Government of India Ministries & Departments` have been developed by the Ministry of Ministry of Women and Child Development.
- (b) The Gender Budgeting Handbook incorporates norms and procedures in Gender Budgeting and aims at uniform understanding of concepts and tools across Ministries and Departments.

The Gender Budgeting Manual is meant for trainers to enable them to facilitate trainings for officers of Ministries and Departments.

- (c) to (e) The Ministry of Women and Child Development is in the process of reviewing the following legislations with a view to plug the gaps, make the provisions more stringent and to make their implementation more effective.
- (i) Indecent Representation of Women (Prohibition) Act, 1986,
- (ii) Dowry Prohibition Act. 1961
- (iii) Immoral Traffic (Prevention) Act, 1956.

Various Ministries have enacted legislations from time to time to achieve legal equality of women in all spheres.